

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS
CIVIL APPEAL NO(s). 667 OF 2001

GOVT. OF A.P. Appellant (s)

VERSUS

N.LAXMAN & ORS Respondent(s)

WITH Civil Appeal NO. 668 of 2001

(Office Report for directions)

Date: 20/03/2009 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.V. RAVEENDRAN
(In Chambers)

For Appellant(s) Mr. Manoj Saxena, Adv.
Mr. Rajnish Kr. Singh, Adv.
Mr. Rahul Shukla, Adv.
Mr.T.V.George,Adv.

Mr. K. Ram Kumar

For Respondent(s) Mr. Anupam Lal Das,Adv.

UPON hearing counsel the Court made the following
ORDER

Mr. Rahul Shukla, Addv. appearing for Sh. T.V. George,
Adv. Learned counsel for the State of Andhra Pradesh submits that
both the appeals have become infructuous. Both the appeals are
dismissed having infructuous.

(Manish Vats) (Anand Singh)
Sr. P.A. Astt. Registrar

(Signed order is placed on the file.)
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

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WITH

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ORDER

Mr. Rahul Shukla, Adv. appearing for Sh. T.V. George, Adv.
Learned counsel for the State of Andhra Pradesh submits that both
the appeals have become infructuous. Both the appeals are dismissed
having become infructuous accordingly.

.....J.
(R.V. RAVEENDRAN)

New Delhi,
March 20, 2009